CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE - 560 030.

Dated: 24 APR 1995

APPLICATION NO. 229 of 1995.

APPLICANTS: Sri.T.Govindan,

V/S.

RESPONDENTS: The Estate Manager, Research & Development Orgn.,

D.R.D.O.Township, Bangalore and two others.,

To

Dr.M.S.Nagaraja, Advocate, No.11, Second Floor, First Cross, Sujatha Complex, Gandhinagar, Bangalore-560 009.

2. Sri.M.S.Padmarajaiah, Senior Central Government Standing Counsel, High Court Building, Bangalore-560 OOL.

Subject:- Forwarding copies of the Orders passed by the Central Administrative Tribunal, Bangalore-38.

Please find enclosed her with a copy of the Order/
Stay (rder/Interim Order, passed by this Tribunal in the above mentioned application(s) on 10-04-1995.

Resuccion

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DEPUT REGISTRAR JUDIC VAL BRANCHES

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: :BANGALORE

ORIGINAL APPLICATION NO.229/1995

MONDAY THE TENTH DAY OF APRIL, 1995

SHRI V.RAMAKRISHNAN. MEMBER (A)

T.Govindan,
Age: 33 years,
S/o Shri P.T.Rudranna,
Residing at Quarter No.B.22/7,
D.R.D.O. Township,
C.V.Raman Nagar,
Bangalore-560 093,

...Applicant

By Advocate Dr. M.S.Nagaraja

Versus

- 1. The Estate Manager,
 Government of India,
 Ministry of Defence,
 Research and Development Organisation,
 Estate Management Unit,
 DRDO Township,
 C.V.Raman Nagar Post,
 Bangalore-560 093.
- 2. The Union of India,
 by its Secretary,
 Ministry of Decfence,
 (Research & Development Department),
 New Delhi.
- 3. The Garrison Engineer (P) (I), Research & Development (East), DRDO Complex, C.V.Raman Nagar, Bangalore-560 093.

By Advocate Shrī M.S. Padmarajaiah, S.C.G.S.C.

ORDER
Shri V.Ramakrishnan, Member (A)

I have beard Dr. M.S.Nagaraja for the cant and Shri M.S.Padmarajaiah, the learned senior

standing counsel for the respondents:

Contd...2.

- 2. The applicant has challenged the order of eviction from the Government quarters vide order 20.12.94 as at Annexure A6. It transpires that the Standing Committee of the Subletting of Accommodation ISLOAN Committee for short) had inspected the premises and had submitted a report, on the basis of which, the Board of Inquiry took the view that the applicant had totally subletted his quarters in violation of relevant allotment rules. He seems to have appeared before the Board of Inquiry and the Board, which met on 28th June, 1994 concluded that the materials furnished by the applicant in support of his case that he continued to be in occupation of the quarters could not be relied upon. The department proceeded to issue orders evicting the applicant on 20.12.1994 as at Annexure A6...
- the applicant was not aware as to the materials relied upon by the department while seeking to evict the applicant. He refers to the representation of the applicant dated 16.12.94 as at Annexure A5, where he had specifically requested for a copy of SLOAN Committee report to enable him to putforth his defence in proper perspective. The learned counsel further states that the department had issued eviction order as at Annexure A6 without furnishing a copy of the report and also making a cryptic statement that the reply given by the applicant on 16.12.94 during the inquiry in reply to the

show cause notice, was not satisfactory. Dr. Nagaraja says that on 16.12.1994 the applicant had specifically requested for a copy of the report so as to help him to make out a proper defence and he also does not know as to why the reply given by him before the Board of Inquiry has been held to be unsatisfactory in the absence of any speaking order. For these reasons, the learned counsel says that the eviction order should be quashed.

The learned standing counsel refers statement of respondents, which states that the Board of Inquiry read out the relevant portion of SLOAN Committee report to the applicant as also shown the report to him. Dr. Nagaraja denies that the applicant was ever shown a copy of the SLOAN committee report or that the relevant portions were read out to him. says that it is clear from the various ine communicationA received by the applicant from the department that this aspect has never been brought out nor is there any reference in the proceedings of Board of Inquiry, which are given as annexures the reply statement to the effect that the report was shown to the applicant or the relevant portionswere read out According to Dr. Magaraja, this to him. is only after thought on the part of the department.

After hearing both sides and taking into

account the fact that the relevant extracts of the SLOAN Committee report, the proceedings of the Board Inquiry and a copy of the statement stated to have been given by Smt. Hema, who claim that she is staying in the premises allotted to the applicant have now available to the applicant as annexures to the reply statement of the respondents in the present OA, I quash the eviction order dated 20.12.94 as at. Annexure giving liberty to the respondents to proceed in the matter as per law, after giving a further opportunity to the applicant. Shri Padmarajaiah for the department submits that the department would do so by summoning the applicant and hear his further submissions on the basis of the materials now made available to him within month from today. While summoning the applicant, the department should give reasonable notice of atleast a week time to the applicant. After giving an opportunity

howld take further action as per law and to pass an ppropriate speaking order.

With the above observations, the application

inally disposed of with no order as to cost.

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Section Officed Central Administrative Tribunal

Bangalore Bench

Bangalore

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(V.RAMAKRISHNAN)

MEMBER (A)